

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 102/MP/2023**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana.

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Janmali Manikala, Advocate, JPL  
Shri Damodar Solanki, Advocate, JPL  
Ms. Bikita Kaur, JPL  
Shri Joginder Behra, JPL  
Shri Aditya Singh, Advocate, HPPC  
Shri Basava Prabhu Patil, Sr. Advocate, TPDDL  
Shri Nimesh Jha, Advocate, TPDDL  
Shri Geet Ahuja, Advocate, TPDDL  
Shri Venkatesh, Advocate, TPTCL  
Shri Bharath Gangadharan, Advocate, TPTCL  
Shri Anant Singh Ubeja, Advocate, TPTCL

**Record of Proceedings**

Since the order in the matter, which was reserved on 19.4.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned senior counsel and learned counsel for both sides submitted that the Pleadings are already completed in the matter, and the parties have also made their detailed submissions, which may be considered, and the matter may be reserved for the order.
3. Considering the above, the Commission reserved the matter for order.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**